

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.4250/2024

(Arising out of impugned final judgment and order dated 07-04-2023 in CRA No.6442/2008 passed by the High Court of Judicature at Allahabad)

NEETU @ TEETU

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With IA No.68670/2024-CONDONATION OF DELAY IN FILING and IA No.68678/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.68674/2024-EXEMPTION FROM FILING O.T. and IA No.68679/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.68681/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-03-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Aarif Ali, Adv.
 Mr. Pankaj Tiwari, Adv.
 Mr. Shahid Nadeem, Adv.
 Mr. Mujahid Ahmad, Adv.
 Mr. Syed Kashan Ali, Adv.
 Mr. Chand Qureshi, AOR

For Respondent(s)

UPON perusing papers the Court made the following
O R D E R

- 1 List the Special Leave Petition 1 April 2024.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar